

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA. No. 422/2016

IN THE MATTER OF:

Bank of Baroda Vs. Metaphor Exports Pvt. Ltd. APPLICANT / PETITIONER
Vs.
M/s Metaphor Exports Pvt. Ltd. RESPONDENT

SECTION:

Under Section 433(e)(f) & 434

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. R.P. Agarwal, Advocate
Mr. Sahil, Advocate

For the RESPONDENT :-

ORDER

Learned Senior Counsel for the petitioner and Ld. Counsel for the respondent are present. Ld. Senior Counsel for the petitioner represents that an Award has been passed by the Singapore Arbitration Tribunal will not have any bearing on the instant petition and in view of the same, the instant petition has to continue for consideration before this Tribunal. Ld. Counsel for the parties state that pleadings are complete in the matter and the same may be posted for hearing on 10.10.2017.

List on 10.10.2017.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017